

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 24.04.2017
Court No. : 9
Item No. : 49

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 12609 OF 2016
WITH PRAYER FOR INTERIM RELIEF

DEVI CHARAN AGARWAL

...PETITIONER(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 03.04.2017 with an office report dated 01.04.2017, when the Court was pleased to pass the following order:

“In view of the letter circulated by learned counsel for the petitioner, two weeks' time is granted to file rejoinder affidavit.
List thereafter. ”

There are 5 Respondents in the matter.

It is submitted that Dr. Kailash Chand, Advocate has already filed Counter Affidavit on behalf of Respondent No. 5 and the same has been included in the Paper Books.

It is further submitted that Mr. Seshatalpa Sai Bandaru, Counsel for the Petitioner has on 13.04.2017 filed Rejoinder Affidavit to the Counter Affidavit of Respondent No. 5 and the same has been included in the Paper Books.

It is lastly submitted that Mr. Vinay Garg, Advocate has on 21.04.2017 filed memo of Appearance and Counter Affidavit on behalf of Respondent Nos. 1 to 4 with the permission of the Hon'ble Court and the same is being circulated to the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 22nd day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Seshatalpa Sai Bandaru, Advocate
Dr. Kailash Chand, Advocate
Mr. Anuvrat Sharma, Advocate

ASSISTANT REGISTRAR